THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-125/2008(Pt.)/2899 /A

From :-

Smti Pronita Morang,

Jt. Registrar (Vigilance), Gauhati High Court,

Guwahati.

To,

The Registrar,

Gauhati High Court, Aizawl Bench, Aizawl.

Dated Guwahati the 25April, 2025.

Sub:-

Casual leave.

Ref:-

Your letter No.P.20012/1/2025-HC(AB)/22 dated 22.04.2025.

Sir,

With reference to the above, I am directed to inform you that Smti R. Vanlalchami, District & Sessions Judge, Lunglei Judicial District, Mizoram has been granted casual leave on 15.04.2025 and 16.04.2025, along with station leave permission from 12.04.2025 to 21.04.2025. A senior Judicial Officer available at the station would remain in-charge of her Court and Office during her absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-125/2008(Pt.)/2900 -2901 /A, dated , 25-04-2025

1. Şmti R. Vanlalchami, District & Sessions Judge, Lunglei Judicial District, Mizoram.

2. The Project Manager, Gauhati High Court.

250 h. 25 JT. REGISTRAR (VIGILA